

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) Yes, Sir.

(b) and (c).

(i) Child Labour Cell in the Ministry of Labour has been set up in 1979. The Cell is associated with the formulation, co-ordination and implementation of policies and programmes for the Welfare of child labour. The Cell is also involved in the welfare of children at work through governmental and non-governmental action.

(ii) The Child Labour Advisory Board was initially constituted on 4/3 and reconstituted from time to time. The Board has been set up with a view to review the implementation of the existing legislation administered by the Central Govt., suggest legislative measures as well as welfare measures for welfare of working children, recommend the industries and areas where there must be progressive elimination of child labour. The Board examined the recommendation of Task Force on child labour set up under the chairmanship of the eminent jurist Dr. L.M. Singhvi

(iii) Child Labour Technical Advisory Committee has been constituted on 3.8.1987 under section 5 of the Child Labour (Prohibition & Regulation) Act, 1986 to advise the Central Govt. for the purpose of addition of occupations - processes to the Schedule under section 3 of the Act. The Committee has met thrice and on the basis of the recommendations one occupation and 3 processes have been added so far to the Schedule. In its last meeting the Child Labour Technical Advisory Committee has recommended addition of a further 15 processes to the Schedule.

House Building Advance By LIC

2496. SHRI VISHWANATH SHARMA:

Will the Minister of FINANCE be pleased to state:

(a) whether a number of irregularities in sanctioning house building advances to the policy holders by the Life Insurance Corporation of India have come to the notice of the Government during the last year;

(b) if so, number and details of the complaints received in this regard; and'

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED):

(a) No, Sir.

(b) and (c). Does not arise.

Export of Agricultural Products

2497. DR. CHINTA MOHAN:
SHRI NAWAL KISHORE RAI:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government have decided to implement any scheme to encourage the export of agricultural products;

(b) if so, the detailed outline of this scheme and the total amount to be spent during 1992-93 and 1993-94 separately to encourage the exporters under this scheme;

(c) the estimated target fixed for export by the Government after the implementation of the scheme;

(d) whether the Government have fixed any priority to the export of certain agricultural products; and